

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1929  
ANSWERED ON:15.03.2002  
AMENDMENT TO BANKING REGULATION ACT, 1949  
SULTAN SALAHUDDIN OWASI

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government have taken a final view on the proposal submitted by the Reserve Bank of India to have more powers by amending Banking Regulation Act, 1949 to regulate the functioning of the financial institutions;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL):

(a) to (c) The Reserve Bank of India (RBI) has submitted a proposal for amendment to Banking Regulation Act, 1949, which inter alia include provisions to enable RBI to exercise Regulatory and Supervisory powers in regard to financial institutions. The proposal of RBI is still under examination of the Government.